

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF INVEST CARE REAL ESTATE LLP**

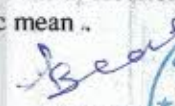
RELEVANT PARTICULARS		
1.	Name of corporate debtor	INVEST CARE REAL ESTATE LLP
2.	Date of incorporation of corporate debtor	30/11/2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAB-2358
5.	Address of the registered office and principal office (if any) of corporate debtor	307-308, ROOTS TOWER 7, LAXMI NAGAR DISTRICT CENTRE NA DELHI East Delhi Delhi 110092
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 24.04.2023 Date when order came to knowledge of the IRP: 24.04.2023
7.	Estimated date of closure of insolvency resolution process	21.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Rakesh Bhatia IBBI/IPA-001/IP-P00978/2017-18/11608
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 123 New Lajpat Rai Market Delhi 110006 <b>E-mail:</b> <a href="mailto:iprakeshbhatia@gmail.com">iprakeshbhatia@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Correspondence Address:</b> 22 FF Baldev Park Krishna Nagar Delhi 110051 <b>E-mail:</b> <a href="mailto:cirp.investcarerealestate@gmail.com">cirp.investcarerealestate@gmail.com</a>
11.	Last date for submission of claims	08.05.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from <a href="https://ibbi.gov.in/">https://ibbi.gov.in/</a>

**Notice is hereby given that the National Company Law Tribunal, Delhi Bench-VI, has ordered the commencement of a corporate insolvency resolution process of Invest Care Real Estate LLP on 24<sup>th</sup> April 2023**

The creditors of **Invest Care Real Estate LLP**, are hereby called upon to submit their claims with proof on or before 08<sup>th</sup> May 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post at correspondence address or by electronic mean .

Submission of false or misleading proofs of claim shall attract penalties.

  
**Mr Rakesh Bhatia**  
Interim Resolution Professional  
**Invest Care Real Estate LLP**  
IBBI/ IPA-001/IP-P00978/2017-18/11608

Date: 27.04.2023  
Place: New Delhi